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AGENCY TO GUIDE IMPORT AND EXPORT OF FILMS

- ◆537. SHRI S. K. VAISHAMPAYEN: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:
- (a) whether there are any agencies with specific guidelines to them for (1) import of foreign films in India and (ii) export of Indian films to other COUP tries; and
- (b) if so, what are the names of the agencies and the details of guidelines to them?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (CHOWDHARY RAM

SEWAK): (a) and (b) Barring the special arrangements entered into with the Motion Pictures Exporteis Association of America for import of films from U.S.A., the general policy is to canalise the import of feature films through the State Trading Corporation of India. Special arrangements which existed earlier for import of films from U.K. have expired.

Export of feature films is licensed freely subject to registration of export contracts by the Film Registration Committees at the potts, which are required to ensure that proper value is realised for export of films.

SELF-SUFFICIENCY IN DEFENCE EQUIPMENTS

♦538. SHRI SYED HUSSAIN : SHRI GURCHARAN SINGH:

Will the Minister of DEFENCE be pleased to state the steps so far taken by Government towards the achievement of self-sufficiency in defence equipments?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA) : A statement is laid on the Table of the House.

STATEMENT

The steps so far taken towards the achievement of self-sufficiency in defence equipment are, broadly, the following:—

Existing production capacity has been modernised and expanded to a substantial extent and new lines/units of production, wherever justified, have been set up. This would be clear from the fact that since 1962 seven departmental factories have beer set up, in addition to the M.I.G. complex; three more are under different stages of establishment; the value of produc-

tion of defence items has inci eased steadily from about Rs. 50 crores in 1961-62 to an estimated Rs. 170 crores in 1968-69. In recent years, the utilisation of the potential in the public and private sectors of the civil industiv, for defence purposes, has progressively increased. Constant effoits aie made to develop and productionise indigenous equivalents of modern defence equipment with such improvements and modifications as may necessary. Where-ever foieign collaboration was essential and available, it has been availed of. There is also a continuous attempt to increase the indigenous content of the various sophisticated equipment. Modern methods of production and industrial management are being progressively introduced in the Defence Units.

•539. [Transferred to the 20th August 19fi9-]

SERVICE RULES FOR EMPLOYEES OF COIR BOARD AT ERNAKULAM

- ◆540. SHRI JAGAT NARAIN: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:
- fa) whether the Coir Board at Ernakulam has framed any Staff Recruitment and Promotion Rules:
- (b) whether there has been a case recently of alleged violation of these Rules by the Chairman; and
- (c) if so, what steps are being taken by Government to see that Chairman of Statutory Boards implement the Board's decisions and keep better relations with staff members?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (CHOWDHARY RAM SEWAK): (a) to (c) A statement is laid on the Table of the House.

STATEMENT

The Coir Board had framed certain draft recruitment rules which were submitted to Government for confirmation and notification under Section 27 of the Coir Industry Act, 1953. The draft recruitment rules were returned to the Coir Board for further consideration and to bring them in line with the rules framed by other similar Boards and this is now pending wHh the Coir Board. The Chairman has been authorised by the Board to finalise the draft rules in consultation with the staff. There has been no violation of the rules